West Bengal Act IX of 1948

THE WEST BENCAL MINISTERS' EMOLUMENTS ACT, 1948.

[Passed by the West Bengal Legislature.]

[Assent of the Governor was first published in the Calcutta Gazette,

Extraordinary, of the 31st March, 1948.]

An Act to fix the salaries and allowances of the Governor's Council of Ministers.

Whereas it is expedient to fix the salaries and allowances of the Governor's Council of Ministers;

It is hereby enacted as follows: --

- 1. (1) This Act may be called the West Bengal Short title and commence.

 (2) It shall come into force on the late to the commence.
 - (2) It shall come into force on the 1st day of April, 1948. ment.

 2. There shall be paid a salary to each of the Ministers Salary.
- (including the Premier) at the rate of seven hundred and in the seven h
- 3. In addition to the salary referred to in section 2, Allowances there shall be paid—
 - (a) a sumptuary allowance at the rate of—
 - (i) five hundred rupees per mensem to the Premier, and
 - (ii) two hundred and fifty rupees per mensem to each of the other Ministers; and
 - (b) a motor-car allowance at the rate of two hundred and fifty rupees per mensem to each of the Ministers (including the Premier):

Provided that if for any period exceeding thirty days a motor-car is made available to any Minister for his use at the expense of the Provincial Government, no motor-car allowance shall be payable under this clause to such Minister for such period.

Ben. Act I of 1937.

4. The Bengal Ministers' Salaries Act, 1937, is hereby Repeal of Bengal Act I of 1937.

Price-Indian, anna 1; English, 2d.

Correction slip for the West Bengal Ministers' Emoluments
Act, 1948 (West Ben Act IX of 1948).

*Styrke out the Tyest Bengal Ministers' Emoluments Act,
1948, and insert the following note, namely:

(Repealed by West Ben. Act V of 1952, section

dated the 15th September

Correction slips for the West Bengal Finance (Amendment and Repeal) Act. 1948 (West Ben. Act. X of 1948)

Pages 1-2

In section 2:

- f(I) omit clause I(I); and
 - (2) m clause (2) for the words and figures in section 15 of the said Act; substitute the words, figures and brackets A in section 15 of the Bengal Amusements Tax Act; 1922 (hereinafter in this section referred to as the said Act) \(\frac{1}{2}\).
 - ≒ (Substituted by West Ben. Act XI of 1949, section 7.)

J No. 44, dated the 2nd August, 1949.7

Pages 1-2

In section 2,-

- (a) in clause (1), onto the brackets and words (hereinaffer in this section referred to as the stid Act)?; and
- (\bar{b}) comit clauses (2) and (3)
- (Omitted by West Ben: Act XII of 1949; section 2.)

 [No. 147] dated the 2nd August, 1949.]